

realised that IRD programmes in tribal areas are not viable and suitable;

(b) whether his Ministry will identify IRD beneficiary programmes based on natural resources of the tribal areas; and

(c) will it be possible to introduce beneficiary scheme for Scheduled Tribes under NREP, DPAP and DDP ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) :

(a) The Planning Commission has reported that Dr. C.H.Hanumantha Roa, Member Planning Commission along with Adviser(TD) had visited Bastar district in Madhya Pradesh from 29.11.1982 to 3.12.1982. The observations in the report are merely impressionistic and no specific recommendation has been made pertaining to IRD programme in tribal areas.

(b) The guidelines on IRDP already provide for identification of programmes based on available local resources-natural, human etc. in all areas including tribal areas.

(c) Under NREP there is already a provision that a minimum of 10% of the allocation should be utilised for works directly benefiting the SC and ST. These funds are not allowed to be diverted to other items. As far as DPAP and DDP are concerned, they are essentially area development programme aiming at improvement of ecological conditions. Earlier there was a provision for beneficiary-oriented schemes both under DPAP and DDP. However, with the extension of the IRDP to all the blocks in the country the beneficiary-oriented component under DPAP and DDP was deleted since IRDP is itself a beneficiary-oriented scheme. Provision for individual beneficiary schemes in respect of ground water development schemes, however, continues under DPAP and DDP.

देश में उपभोक्ताओं को खाद्य पदार्थों की उपलब्धता

5408. श्री मूल चन्द डागा : क्या खाद्य और नागरिक पूर्ति मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार यह सुनिश्चित करने की व्यवस्था करने का है कि देश में उपभोक्ताओं को खाद्य पदार्थों तथा आवश्यक वस्तुओं की सुनिश्चित किस्म मिलती रहे;

(ख) यदि हाँ, तो सरकार इस सम्बन्ध में क्या उपाय करना चाहती है;

(ग) क्या सरकार ऐसा महसूस करती है कि ऐसी व्यवस्था होनी चाहिए कि खाद्य पदार्थ तथा अन्य आवश्यक वस्तुएं सरकार द्वारा प्रमाणित किए बगैर बाजार में न आने पायें; और

(घ) सरकार का विचार छठी पंच-वर्षीय योजना के अन्त तक इस सम्बन्ध में क्या कदम उठाने का है ?

खाद्य और नागरिक पूर्ति मन्त्रालय के राज्य मन्त्री (श्री भागवत भू आजाद) :

(क) से (घ) सार्वजनिक वितरण प्रणाली के लिए आवश्यक वस्तुओं के बंदोबस्त में लगे केन्द्रीय अभिकरण यह सुनिश्चित करने के लिए यथोचित सावधानी बरतते हैं कि राज्यों को दिया जाने वाला माल उचित किस्म का हो। राज्य सरकारों को उन मामलों में खाद्यान्नों आदि के स्टॉक को लेने से इन्कार करने का विकल्प है जहाँ किसी समय उनकी किस्म उचित स्तर की न पायी जाये। जो खाद्यान्न सार्वजनिक वितरण प्रणाली के अन्तर्गत देने के लिए होते हैं, उनके मुहर-बंद नमूने उचित दर के दुकानदारों को उप-

शोक्ताओं के लाभ के लिए अपनी दुकानों पर प्रदर्शित करने हेतु दिये जाते हैं। केन्द्रीय सरकार ने राज्य सरकारों को यह सुनिश्चित करने के लिए भी निर्देश जारी किए हैं कि सार्वजनिक वितरण प्रणाली के अन्तर्गत देने के लिए दी जाने वाली वस्तुएं वास्तविक उपभोक्ताओं को पूर्व-निर्धारित मूल्यों पर अवश्य मिलें और वे अपने निरीक्षण तथा प्रवर्तन तंत्र को मजबूत बनायें। अनियमितताओं के मामलों में, राज्य सरकारों द्वारा आवश्यक वस्तु अधिनियम, 1955 और चोर-बाजारी निवारण तथा आवश्यक वस्तु प्रदाय अधिनियम, 1980 के अन्तर्गत कार्यवाही की जा सकती है तथा की जाती है।

Genetic Marker Studies to Locate Gold Medalists in World Events

5409. PROF. RUPCHAND PAL : will the Minister of SPORTS be pleased to state :

(a) whether Government are intending to resort to genetic markers studies in order to locate possible gold medalists in world events as is being done by developed sporting countries;

(b) if so, details of the programme for the said studies; and

(c) if not, how Government intend to developed potential gold medalists in the country ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) Government have no such proposal under consideration.

(b) Does not arise.

(c) With a view to supplementing the efforts of the State Governments for developing sports and raising sports-standards, the Central Governments are operating programmes, like National Coaching Scheme, National

Sports Talent Search Scholarships through the Netaji Subhash National Institute of sports for training and coaching of promising sportsmen and women. Besides, high level coaching and training is undertaken under the aegis of the Institute, with the cooperation of the concerned national sports federation, for the national teams prior to their participation in international events. The Institute is also in the process of developing a strong Faculty of Sports sciences for promotion of research in sports.

Central Assistance for Providing Drinking Water Facilities in the Andhra Pradesh Villages

5410. SHRIMATI VIDYA CHEN-NUPATI) : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) how much Central assistance has been sanctioned for providing drinking water facilities in the villages of Andhra Pradesh and whether any programmes were drawn up in the matter; and

(b) whether under this programme the backward villages of Vijayawada are being considered for particular attention ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) and (b) Rs. 1891.00 lakhs have been allocated under the Centrally sponsored Accelerated Rural Water Supply Programme to the State of Andhra Pradesh during the Sixth Plan (1980-85). Of this, Rs. 1276.48 lakhs have been released in the first three years of the Plan i.e. during the years 1980-83. Drinking water supply is a State subject and schemes are formulated and implemented by the State Government. The details of any particular attention being paid to the villages of Vijayawada will, therefore, be available with the State Government.